

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 108**  
**New IA/2492/ND/2024 in IB/1591/PB/2018**

**IN THE MATTER OF:**

Manjinder Singh Sandhu	...	Applicant
Versus		
M/s. Golden Peacock Residence Pvt. Ltd.	...	Respondent

**Under Section 7 of (IBC), 2016.**

**Order delivered on 15.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator	: Mr. Abhishek Anand, Mr. Ishaan Dhingra, Advs.
For the Respondent	: Mr. Neeraj Sharma, Adv., Mr. Aman Sharma and Ms. Meghna Verma, Advs. (in IA/2492/ND/2024)
For the RP	:Mr. Saurabh Kalia, Ms. Aastha Agarwal, advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA/2492/ND/2024**

This is an application filed on behalf of the Liquidator for M/s Homestead Infrastructure Private Limited under Section 60(5) of the Insolvency & Bankruptcy Code, 2016 read with Rule 11 of NCLT Rules, 2016. Mr. Abhishek Anand, Learned Counsel for the applicant is present physically. Mr. Saurabh Kalia, Learned Counsel for the respondent is present physically. Mr. Neeraj Sharma, Learned Counsel for the respondent is present. Since, main matter is listed for hearing on 22.05.2024, let this matter be posted to 22.05.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**